

- (v) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities. More than 50 organizations have adopted the Integrity Pact. Similar instructions have been issued by the Central Government on 16th June, 2009 advising the State Governments to adopt Integrity Pact in major procurements;
- (vi) India is amongst the countries who have signed the United Nations Convention Against Corruption;
- (vii) Introduction of e-Governance and simplification of procedures and systems; and
- (viii) Issue of Citizen Charters.

Definition of family of Government servant

3329. SHRI A.A. JINNAH: Will the PRIME MINISTER be pleased to state:

- (a) whether Government has received any representation for enlarging the definition of family of Government servants for inclusion of the children of widowed/divorced daughters/sisters wholly dependent on Government servants for all their needs;
- (b) if so, the action taken thereon and the reasons for delaying the decision;
- (c) whether the Sixth Central Pay Commission also recommended to enlarge the definition of family of Government servants; and
- (d) if so, the reasons for delay in implementing the same and by when it would be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (c) Requests for enlarging of family definition under LTC were received and placed before the Sixth Central Pay Commission for consideration. The Sixth Central Pay Commission recommended that parents and/or step parents (stepmother and stepfather) who are wholly dependent on the Government employee shall be included in the definition of family for the purpose of LTC irrespective of whether they are residing with the Government employee or not. The Commission, however, recommended that the extant conditions in respect of other relations included in the family including married/divorced/abandoned/separated/widowed daughters shall continue without any change. Necessary Orders were accordingly issued.

- (d) Does not arise.

Policy for employment on compassionate ground

3330. SHRI RAMA CHANDRA KHUNTIA: Will the PRIME MINISTER be pleased to state:

- (a) whether Government has made any effort to have some statutory binding behind the policy to give employment on compassionate ground;
- (b) if so, the details thereof;
- (c) if not, the reasons therefor; and
- (d) the steps taken by Government to formulate clear cut executive instructions in the matter in order to make it transparent?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) to (d) The existing policy is contained in executive instructions which clearly define the eligibility criteria. Compassionate appointment being a welfare measure of the Government, the same is being operated through executive instructions issued *vide* the Department's O.M. No. 14014/6/94-Estt(D) dated 09.10.1998 as amended from time to time. The time limit, determination of vacancies, modifying eligibility criteria have been further clarified in subsequent instructions. These instructions are also available on DoP & Ts website www.persmin.nic.in.

Cases with international links

3331. SHRI SATYAVRAT CHATURVEDI: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that the Central Bureau of Investigation has not been able to proceed in cases with international links;
- (b) if so, the number of such cases and the period over which the investigation is held up for want of information from the concerned countries;
- (c) the number of cases relating to each country and the dates of letter of rogatories sent and the present position; and
- (d) whether under the protocol signed with the countries in this regard, any time frame is fixed for finalizing the cases?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) The Central Bureau of Investigation, is designated as the 'National Central Bureau of India' which coordinate with other NCBs in Interpol. NCB — India is rendering all possible assistance in the investigation and suppression of crime having international ramifications to the National Law Enforcement Agencies as and when approached.

- (b) As on date Letter Rogatories are pending in 174 cases with 58 countries due to which the investigation is held up for want of information.
- (c) The details are given in the Statement (See below).